Statement

The central/centrally sponsored schemes of Ministry of welfare under implementation in the States/

UTs	and t	heir j	undin	g p	attern
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SI.	Schemes	Fundfhg Pattern		
No.		State/UT	Central	
1.	SCA to SCP		100%	
2.	SCDC	51%	49%	
3.	Post-Matrie Scholarship		100%	
4.	Pre-Matric Scholarship	50%	50%	
5.	Liberation of Scavengers	_	100%	
6.	Boys Hostels for SCs	50%	50%*	
7.	Girls Hostels for SCs	50%	50%*	
8.	Book Banks for SC/ST students	50%	50%*	
9.	Upgradation of Merit of SC/ST students	_	100%	
10.	PCR & Atrocities Act	50%	50%*	
11.	Coaching & Allied	50%	50%	
12.	Scheme for Prevention and Control of Juvenile Social Maladjustment	50%	50%	
13.	Pre-examination Coaching Scheme		100%	

* 100% in the case of UTs (without Legislature)

% Over and above and committed liabilities of the State.

National	Pharmaceutical	Pricing
	Authority	

1989. SHRI RAJNI RANJAN SAHU: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have not set up the National Pharmaceutical Pricing Authority so far;

(b) if so, the reasons therefor and by when the authority is likely to be set up; and -

(c) the regulatory machinery at present which fixes prices of drugs and on what basis'?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) and (b) Necessary steps have already been initiated by the Govt, to set up the NPPA. The NPPA will be set up as ' soon as the various approvals are received.

(c) At present, the prices of Bulk Drugs amd Formulations are fixed/ revised by this Ministry under the DPCO, 1995 and notified in the Official Gazette from time to time.

देश के कतिपय मंदिरों में देवदासी प्रथा

1990. श्री रामदेव भंडारी : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

(क)देश के किन-किन मंदिरों में देवदासी प्रथा विद्यमान हैं और ये मंदिर कहां-कहां पर स्थित हैं;

(ख)क्या उड़ीसा के जगन्नाथ मंदिर में देवदासी की प्रथा विद्यमान हैं, और

(ग)क्या सरकार इस प्रथा को समाप्त करने और इस प्रथा को बढ़ावा देने वाला व्यक्तियों के विरूद्ध कठोर कार्यवाही करने हेतु कदम उठा रही हैं?

मानव संसाधन विकास मंत्रालय (महिला एवं बाल विकास विभाग) में राज्य मंत्री (कुमारी विमला वर्मा) : (क) से (ग) देवदासी प्रथा उड़ीसा के केवल जगन्नाथ मंदिर में आवधिक धर्मविधि के रूप में जारी हैं। वर्तमान में केवल एक देवदासी कृष्ण जन्म के अवसर पर वर्ष वर्ष में केवल एक बार सेवा कर रही हैं।ए आन्ध्र प्रदेश, कर्नाटक और महाराष्ट्र राज्यों के कुछ क्षेत्रों में भी देवदासी प्रथा प्रचलित थी। इन राज्यों ने देवदासी प्रथा के निषेध के लिए कानुन बनाए हैं।

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केन्द्रीय सरकार ने देवदासी निषेघ तथा पुनर्वास के बेहतर कार्यान्वयन हेतु इन राज्यों से कानूनों की समीक्षा करने/नियम बनाने का अनुरोध किया हैं। तथापि, उड़ीसा ने इस प्रथा के उन्मूलन के लिए लिए कोई कार्रवाई नहीं की हैं।

Centrally-Sponsored Scheme on Sugarcane

1991. SHRI SAROJ KHAPARDE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have launched or propose to launch a Centrally-sponsored scheme on sugarcane in the State of Maharashtra for the benefit of farmers of the State;

(b) if so, the details thereof;

(c) whether quality seeds of sugarcane arc being made available to the farmers under the scheme in the State; if not, the reasons therefor;

(d) whether training programmes of farmers on newly developed production technology are being held regularly in the State; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b) The Centrally Sponsored Scheme, "The Sustainable Development of Sugarcane Based Cropping System" has been launched from 1995-96 in various State including Maharashtra.

The Various components of the scheme are field demonstrations, training of farmers/extension workers, seed production, cstablishement of tissue culture laboratories, biopesticide units, heat-treatment plants and supply of farm implements including drip irrigation etc.

(c) to (e) Assistance is provided under the scheme for the production of quality seeds and training of farmers and extension workers. The sanction of State Government has been issued recently and the implementation of above mentioned components has been initiated.

Payment of Compensation to Bhopal Gas Victims

1992. SHRI ASHOK MITRA: SHRI KRISHAN LAL SHARMA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that inspite of the Supreme Court's final clearance for payment of comapensation to Bhopal gas victims, a large number of the effected persons still remain without payment;

(b) if so, the break-up of claimants injurywise and age-wise and percentage of the claims settled; and

(c) what further steps are under consideration to speed up the payment of compensation to the victims of Bhopal gas tragedy?

THE MINISTER OF CHEMICALS FERTILIZERS (SHRI RAM AND LAKHAN SINGH YADAV): (a) The disbursement of compensation to the victims commenced after the compensation amount was transferred by the Supreme Court of India to the Welfare Commissioner in October, 1992. Setting up of claim courts and the adjudication of the claims and disbursement of compensation to the victims started thereafter. Out of about 6 lakh claims filed by the victims, a total number of 2.55 lakhs claims including 2.40 lakh injury cases have been decided till 7.11.1995.

(b) About 42% of the injury claims have been disposed off till 7.11.1995.

(c) To speed up the payment of compensation, Lok Adalats have been set up in addition to the 44 claims Courts already functioning, cases of all the members of a family are taken up at a time even if notice is served on one of the member of the family, co-operation of the newspapers is obtained for